

(17)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON

06.09.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/871/2018
PETITION NUMBER :
NAME OF THE PETITIONER(S) : AADVIN HOTEL PVT LTD
NAME OF THE RESPONDENTS : ROC, CHENNAI
UNDER SECTION : 252

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. ROHAN RATASEKARAN
for
Rajagopal & Rajkumaran
Advocates

Counsel for
Petitioner



ORDER

Counsel for Applicant present. There is no representation on behalf of the RoC. As seen from the orders dated 13.07.2018, 16.08.2018 and 31.08.2018, opportunities were given to the Counsel for the RoC to file report. But the report has not been filed. It appears that the RoC is not interested to file the report.

Therefore, after hearing Counsel for the Applicant, on perusal of the Application and the documents placed on record, it reveals that the Applicant Company is a going Concern and paying the luxurious tax as per the documents placed on record. Therefore, the Application is allowed.

The RoC concerned is directed to restore the name of the Applicant Company to the Register of the Companies.

A fine of Rs.10,000/- is imposed on the Applicant Company which shall be reimbursed to the Office of the RoC for incurring expenses for restoration of the name of the Applicant Company to the Register of Companies.

The Applicant Company is also directed to file an affidavit before the RoC concerned declaring that during the period of demonetization, the accounts of the Applicant Company have not been used to deposit any tainted money.

Accordingly, the Application stands **disposed of**.


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)